

**Central Administrative Tribunal  
Principal Bench, New Delhi**

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**OA No. 2820/2016**

This the 07<sup>th</sup> day of October, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Poonam Arora  
Age 40 years  
W/o Sh. Deepesh Arora  
R/o A-9, Kalkaji,  
New Delhi-110019 .....Applicant

(By advocate: Mr. Kred Jure)

**Versus**

1. Govt. of NCT of Delhi  
Through its Chief Secretary,  
Delhi Secretariat,  
I.P. Estate, New Delhi
  
2. Delhi Subordinate Services Selection Board  
Through its Secretary,  
FC-18, Institutional Area,  
Karkardooma, New Delhi
  
3. Directorate of Education  
Through its Director,  
Govt. of NCT of Delhi,  
Old Secretariat, New Delhi-54  
.....Respondents

(By Advocate: Ms. Ritika Chawla)

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar,**

Heard the learned counsel for the applicant.

2. Learned counsel for the respondents submits that they have considered the representation of the applicant vide letter dated 08.09.2016.

3. In the circumstances, the OA is disposed of as infructuous. The applicant may challenge the said order, if so advised, in accordance with law. No costs.

**(K.N. Shrivastava)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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